

Bharati has informed that they have appointed some ADGs on deputation basis from suitable officers of other organizations following advertisement of the posts and approval of Prasar Bharati Board for meeting the shortage of officers at senior levels.

(c) TVNCs/TVANCs were engaged as Artists on casual contract basis for a period of six months in 1988. In March, 1989, it was decided to engage them as “Artists” on a fresh contract of 5 years. In May, 1993, they were declared as regular temporary Government Servants with retrospective effect *i.e.* 1988. In the absence of Recruitment Rules for this cadre, they could not be granted promotion. The Recruitment Rules for these employees have been notified on 24th March, 2014, which provide for promotion to the higher grades. Prasar Bharati has informed that the promotion cases of existing incumbents could not be taken up due to delay in completion of their ACRs/APARs which is a requirement for considering them for promotions.

The Central Administrative Tribunal (CAT), Hyderabad and High Court of Andhra Pradesh, in their order dated 08.11.2000 and 20.03.2014 respectively, have stated that, TVNCs and TVANCs shall be considered to be inducted into the Indian Broadcasting Programme Service. Against the judgement of High Court of Andhra Pradesh, SLP has been filed by Prasar Bharati in the Hon’ble Supreme Court of India following consultation with the Ministry of Information and Broadcasting. The matter is *sub-judice*.

(d) Question does not arise in view of reply to (c) above.

Nai Manzil Scheme for minorities

1916. SHRIMATI RENUKA CHOWDHURY: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether Government has launched Nai Manzil Scheme recently;

(b) if so, the salient features of the scheme;

(c) the reasons for launching the scheme in Bihar only; and

(d) the steps taken by Government to launch the scheme across the country for the benefit of the people belonging to minority communities?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) Yes, Sir.

(b) The scheme aims to benefit the minority youths in the age group of 17 to 35 years who are school-dropouts or educated in the community education institutions like Madarsas, by providing them an integrated input of formal education (up till Class VIII or X) and skill training along with certification, with a view of enabling

them to seek better employment in the organized sector and equipping them with better lives. Minimum 30% seats are earmarked for minority girls. It includes a Non-residential programme of 9-12 months duration involving a Basic Bridge Programme (For Class VIII or Class X) for their education, along with training in trade based skills for sustained livelihood/gainful employment.

(c) and (d) The scheme covers the entire country.

Schemes of NMDFC

1917. SHRI PARVEZ HASHMI: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of the Schemes run by National Minority Development and Finance Corporation (NMDFC);

(b) the procedure to avail benefits of these schemes;

(c) whether it is a fact that owing to complicated procedures, most of the applicants are not in a position to avail benefits of these schemes; and

(d) if so, the steps taken to simplify the procedures?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) National Minorities Development and Finance Corporation (NMDFC) provides concessional loans to minorities for self-employment and income generating activities through the State channelizing Agencies (SCAs) nominated by the respective State Governments/Union Territory (UT) Administration.

For availing assistance under NMDFC schemes, the annual family income eligibility criterion is ₹ 81,000 for rural areas and ₹ 1.03 lakh for urban areas (Credit Line-1). Higher annual household income eligibility criterion of upto ₹ 6.00 lakh has also been introduced (Credit Line-2) for increasing coverage of beneficiaries under NMDFC schemes.

The schemes implemented by NMDFC are as follows:

A. Concessional Credit Schemes

1. **Term Loan:**-Maximum Loan of up to ₹ 20.00 lakh per beneficiary is available under Credit Line-1 at an interest rate of 6% per annum. Higher loan of maximum up to ₹ 30.00 lakh per beneficiary is available under Credit Line-2 at an interest rate of 8% per annum for male beneficiaries and 6% per annum for female beneficiaries.
2. **Micro Finance:**-Maximum loan upto ₹ 1.00 lakh per Self Help Group (SHG) member is available under Credit Line-1 at an interest rate of 7%